

Serial No. of Order	Date of Order	Order with Signature	
3	24.9.96	<p>Shri U.C.Behura counsel on behalf of the applicant wants to amend the Original Application. He wants time. Prayer allowed. Adjourned to 4.10.1996.</p> <p style="text-align: right;">Kanishka MEMBER (ADMINISTRATIVE)</p>	<p>for admission & intimation orders.</p> <p>orders NO.1 dt 28.6.96 may be seen file. Bench 19/10/96</p>
4	4.10.96	<p>Shri T.K.Mandal, counsel for the petitioner requests one week's time. With the consent of Shri S.C.Samantray, adjourned to 16.10.1996.</p> <p style="text-align: right;">Kanishka MEMBER (ADMINISTRATIVE)</p>	<p>for admission with intimation Prayers.</p> <p>File 23/10 BENCH</p>
5	16.10.96	<p>Shri S.C.Samantray says that the pleadings in the amendment petition are changed and much different from the pleadings in the Original Application. Permission is granted to the petitioner's counsel Shri U.C. Behura to withdraw the Original Application and if so advised, may file another fresh Original Application. O.A.455/96 is accordingly withdrawn and for statistical purpose it is dismissed. M.A.670/96 is accordingly disposed of.</p> <p style="text-align: right;">Kanishka MEMBER (ADMINISTRATIVE)</p>	<p>for admission & intimation Prayers.</p> <p>File 31/10 BENCH</p>